

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 19<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**IA (IBC) 30/GB/2024  
In CP (IB)/7/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

<b>IN THE MATTER OF</b>	M/s Jalan Sales Corporation (OC) Vs M/s Sree Bajrang Infracon Pvt. Ltd. (CD)
<b>UNDER SECTION</b>	U/s 9 of IBC, 2016

For Petitioner (s) : Mr. U. K. Kalita, RP in person

For Respondent (s) : Mr. R. Dubaey, Adv.

IA(IBC)/30/GB/2024

**ORDER**

Ld. RP Mr. U. Kumar Kalita appears in person. There is no representation for the Respondents. Ld. RP submits that despite giving clear instruction by this Tribunal on 02.04.2024 they have not received the remaining information/documents which have already been communicated to the Respondents by email dated 04.04.2024. When the matter was called there was no appearance for the Respondent's side. However, subsequently Mr. R. Dubey Counsel for the Respondents appeared through VC and stated that they could not comply with the commitment made in the previous order passed on 04.04.2024 as they are not getting the required information from the Chartered Accountant who is not releasing the information/documents due to non-receipt of his payments. Ld. Counsel seeks further one week' time to furnish the remaining documents/information to RP and also reiterates that they are extending all the required cooperation to the RP. In consideration of the submissions of Ld. Counsel for the Respondents, one last opportunity is granted to the Respondents to provide the remaining documents/information as sought for by RP in his email dated 04.04.2024 within 1 weeks' time, failing which, law shall takes its own course.

List for reporting compliance on **01.05.2024**.

Sd/-

**Satya Ranjan Prasad**  
Member (Technical)

Sd/-

**H.V. Subba Rao**  
Member (Judicial)